

(a) whether persons migrated from Bangladesh after March, 25, 1971 have since been deported to Bangladesh;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons for the delay in sending them back?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Detection and deportation of illegal infiltrators is a continuous on-going process. The powers under the Illegal Migrants (Determination by Tribunals) Act, 1983 in the case of Assam and the Foreigners Act, 1946 to identify, detect and deport illegal migrants/foreigners residing in various parts of the country have been delegated to the State Governments/Union Territory Administrations. The data pertaining to the number of illegal migrants/foreigners deported, Statewise is not maintained Centrally.

Inflow of Illicit Fire-Arms

3697. SHRI M. BAGA REDDY:
DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the CBI has drawn the attention of the Interpol towards the inflow of illicit fire-arms and explosives into the North-Eastern States and Jammu and Kashmir;

(b) if so, the response of the International Police Organisation in this regard; and

(c) the steps taken by the Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) As and when any specific case relating to illicit trafficking in fire-arms having international ramifications comes to light and is taken up for investigation by Central Bureau of Investigation/State Police Authorities and assistance from Interpol or other countries is required, Central Bureau of Investigation as the National Central Bureau (NCB) for India seeks assistance from Interpol General Secretariat or other member countries on case to case basis. The matter regarding illicit trafficking in fire arms and explosives and the need to have effective regulation to check the same has also been raised at various International Meetings/Conferences, where the subject has come up for discussion. The Interpol General Secretariat and member countries provide assistance on reciprocal basis as per their legal provisions and International practice.

Production Cost of Drugs

3698. SHRI VAIKO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that the small scale industries of Tamil Nadu Pharmaceutical manufacturers have fixed ceiling prices of controlled drugs based on production cost of major manufacturers which is less than the operating cost of SSI;

(b) if so, the details thereof;

(c) whether the Government consider to keep the SSI outside price control; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (d) Ceiling prices are fixed under para 9 of DPCO, 95 for commonly marketed standard pack sizes of price controlled formulations in accordance with the formula laid down in Paragraph 7 of DPCO, 95. It is a conscious policy decision to keep the commonly marketed standard pack sizes of price controlled formulations irrespective of the sizes of manufacturer as stipulated at para 22.7.3 of the "Modifications in Drug Policy, 1986" announced in September, 1994, which was formulated after debate in the Parliament. Other products of S.S.I. units are not under price control.

[Translation]

Ban on Foreigners

3699. DR. SHAKEEL AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have imposed a ban on the registration and practising Yoga by foreign tourists in any Yoga institution in the country;

(b) if so, whether any instructions have been issued to Yoga education institutions to attract more foreigners in the next tourist season;

(c) if so, the reasons for the contradiction in this regard; and

(d) the reaction of the Union Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) No Sir. All Indian Missions abroad

have been delegated powers to grant long term Yoga Visa to foreigners desirous of coming to India for study of yoga and vedic culture at recognised institutions.

[*English*]

Assistance by Pakistan to Terrorists

3700. SHRI ADITYANATH:
SHRI SUSHIL KUMAR SHINDE:
SHRI MADHAV RAO SCINDIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Pakistan is providing assistance to different terrorist outfits in various parts of the country;

(b) if so, the specific steps taken by the Government to adopt a proactive policy instead of reactive policy for fighting against terrorism; and

(c) the response of the Government of Pakistan to Prime Minister's warning given on the Independence Day on August 15, 1998 to take all possible steps to "Root out terrorism supported and abetted by elements from across the border" indicating the frequency and intensity of militancy related incidents and activities sponsored by Pak-ISI and other such elements?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes Sir.

(b) Government have at every available opportunity, strongly taken up with the Government of Pakistan its active role in the instigation and sponsorship of terrorism against India and demanded that this must cease forthwith. During the meetings of the Foreign Secretaries hold in Islamabad in October 1998 and of the Home Secretaries of the two countries in New Delhi on 12 November, 1998 as a part of the composite dialogue process, Government handed over to Pakistan detailed and irrefutable evidence regarding its role in fomenting terrorism against India and demanded that this should stop forthwith. In addition, Government have taken several steps which include border fencing, intensification of border patrolling, supply of equipments for effective observations during day and night, increase in number of nakas as well as movement of Pak ISI agents, anti-national elements and insurgents.

(c) Pakistan has not ceased its sponsorship of terrorism against India.

[*Translation*]

Minority Financial Corporation

3701. SHRI RIZWAN ZAHEER KHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have released budgetary funds to the State Minority Financial Corporation;

(b) if not, the reasons therefor; and

(c) the reasons for not releasing the budgetary funds to Uttar Pradesh Minority Financial Corporation so far?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMAT MANEKA GANDHI): (a) The funds are released by the National Minorities Development and Finance Corporation to the State Minority Finance Corporation and not by the Government.

(b) Does not arise.

(c) The disbursement of loan under the National Minorities Development and Finance Corporation's loan schemes was temporarily stalled in Uttar Pradesh from September, 1997 on account of poor quality of utilisation of funds and non payment of funds disbursed to them during the earlier years. However, financing to Uttar Pradesh State Minorities Finance Corporation has since been resumed and an amount of Rs. 96.00 lakh has been disbursed on 9th December, 1998.

[*English*]

Abolition of Levy System in Sugar Industry

3702. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government propose to abolish levy system in sugar industry;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the reasons for not allowing sugar industry to compete the open market?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) to (c) The High Powered Committee